

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 15620/2023
(Arising out of impugned final judgment and order dated 09-08-2023
in CRLMWP No. 5502/2023 passed by the High Court of Judicature at
Allahabad)

DEV NARAYAN SINGH ALIAS POONA SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.251599/2023-EXEMPTION FROM FILING
C/C OF THE IMPUGNED JUDGMENT and IA No.251601/2023-EXEMPTION FROM
FILING O.T.)

Date : 08-12-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Ms. Swati Setia, AOR
Mr. Shadan Farasat, Adv.
Mr. Rizwan, Adv.
Ms. Sachi Chopra, Adv.
Ms. Azadar Husain, Adv.
Ms. Nandini Garg, Adv.
Ms. Nistha Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Tag with SLP(CrI.) No. 13408 of 2023.

Issue notice.

Dasti service, in addition, is permitted.

Liberty to serve notice through the Standing
Counsel for the State of Gujarat is permitted.

In the meantime, no coercive measures shall be
taken against the petitioner provided the petitioner
extends all co-operation in the investigation

(SONIA BHASIN)
COURT MASTER (SH)

(RANJANA SHAILEY)
COURT MASTER (NSH)

